

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 265/MP/2018**

- Subject : Petition under Section 79 (1)(f) read with Section 142 of the Electricity Act, 2003 for issuance of direction for quashing of the letter dated 2.8.2018 issued by Power Grid Corporation of India Limited whereby, PGCIL has wrongful and arbitrarily proceeded to impose transmission charges to the tune of Rs. 6.41 crore upon the Petitioner towards Long Term Access capacity 8.4 MW and also, through a subsequent letter dated 14.8.2018 threatened curtailment of Short Term Open Access with effect from 23.8.2018, which is in direct contravention of the final Order dated 31.5.2018 passed by the Commission in Petition No. 190/MP/2016.
- Date of Hearing : 20.4.2023
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Greenko Budhil Hydro Power Pvt. Ltd. (GBHPPL)
- Respondents : Central Transmission Utility of India Ltd. (CTUIL) and 4 Ors.
- Parties Present : Shri Hemant Singh, Advocate, GBHPPL  
Ms. Lavanya Panwar, Advocate, GBHPPL  
Shri Lakshyajit Singh Bagdwal, Advocate, GBHPPL  
Ms. Alchi Thapliyal, Advocate, GBHPPL  
Ms. Chetna Garg, Advocate, GBHPPL  
Shri Ravi Kishore, Advocate, PTCIL  
Shri Keshav Singh, Advocate, PTCIL  
Shri Dhruv Tripathi, Advocate, PTCIL  
Ms. Swapna Seshadri, Advocate, HPSEB  
Shri Amal Nair, Advocate, HPSEB  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Tejasvita Dhawan, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL  
Shri Yogeshwar, CTUIL  
Shri Ajay Upadhyay, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that pursuant to liberty granted by the Commission vide Record of Proceedings for the hearing dated 14.3.2023, the Petitioner has impleaded Energy Department, Government of Himachal Pradesh as party to the Petition and also served upon it the copy of the Petition. However, no reply has been received from Energy Department, Government of Himachal Pradesh and it may be given one last opportunity to file its reply, if any. Learned counsel

pointed out that Energy Deptt., Govt. of Himachal Pradesh is not registered on e-filing portal of the Commission and consequently, the Petitioner could not map it thereon.

2. Learned counsel for the Respondent, PTCIL submitted that vide revised memo of parties dated 20.3.2023, the Petitioner has also impleaded PTCIL as party to the Petition. However, PTCIL is not necessary and affected/relevant party to the present proceedings and it may accordingly be discharged from the present proceedings. The said request was as such not opposed by the learned counsel for the Petitioner.

3. Learned counsel for the Respondent, HBSEB sought liberty to file its short reply in the matter.

4. Considering the submissions made by the learned counsel for the parties, the Commission deemed it appropriate to give one last opportunity to the Respondent, Energy Department, Government of Himachal Pradesh to file its reply, if any, within two weeks. The Commission also permitted the Respondent, HPSEB to file its reply within two weeks. The Petitioner may file its rejoinder(s), if any, within two weeks thereafter. The Commission also directed the Petitioner and registry to ensure that Energy Deptt., Government of Himachal Pradesh is mapped on e-filing portal of the Commission and to send copy of the Petition to the Secretary, Energy Deptt., Government of Himachal Pradesh. Further, considering the submissions of the learned counsels, the Commission discharged PTCIL from the present proceedings. Let its name be deleted from the list of the parties.

5. The Petition shall be listed for hearing on 13.6.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

